

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 302/94
TR.A.NO.

199

DATE OF DECISION 20.4.1994

Shri L.D.Beliya

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

1. Whether it be referred to the Reporter or not ? N
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? N

M.R.Kolhatkar

(M.R.KOLHATKAR)

MEMBER (A)

M.S.Deshpande

VICE CHAIRMAN

mbm

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

CAMP : NAGPUR

OA.NO. 302/94

Shri Lekheshwar Dhanellal Beliya ... Applicant

V/S.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri M.R.Kolhatkar

Appearance

Shri V.B.Joshi
Advocate
for the Applicant

Shri Vivek Bhangade
for Shri M.G.Bhangade
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 20.4.1994

(PER: M.S.Deshpande, Vice Chairman)

Respondents' counsel states that the appeal is still pending and it would be disposed of within a period of three months. Since the departmental remedies have not been exhausted, we dismiss the application with a direction to the appellate authority to decide the appeal within three months from the date of communication of this order. Liberty to approach the Tribunal should the applicant feel aggrieved by the order passed by the appellate authority.

M.R.Kolhatkar
(M.R.KOLHATKAR)
MEMBER (A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.